GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.1289 TO BE ANSWERED ON 03.03.2016

IRREGULARITIES UNDER MGNREGS

1289. PROF. RAVINDRA VISHWANATH GAIKWAD: SHRI PASHUPATI NATH SINGH: SHRI PRABHAKAR REDDY KOTHA: SHRI GUTHA SUKENDER REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether large number of alleged irregularities/corruption cases including misutilization and diversion of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) have come to the notice of the Government:
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise including Jharkhand;
- (c) whether the beneficiaries under MGNREGS are reportedly not getting wages timely and as per the prescribed rates, if so, the details thereof along with the reasons therefor and the action taken by the Government in this regard; and
- (d) the steps taken/being taken by the Government to improve programme implementation under MGNREGS?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)&(b): The Ministry, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) receives complaints of irregularities including diversion of funds, embezzlement of funds, less/non-payment of wages, lack of transparency etc. in many State/UTs including Jharkhand. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The year-wise data of the complaints is not being maintained by the Ministry. The cumulative pendency of the grievances are monitored at the Ministry level. Details of complaints in State/UTs including Jharkhand is at **Annexure-I.**

(c): As per the Programme Management Information System (MIS), details of delayed payment to MGNREGA workers for last three years andthe current year are given at **Annexure-II.** The wages under MGNREGA are paid on a piece rate basis and not on attendance basis. The declared wage rate is used to fix the unit rates for each type of work.

In order to ensure timely payment wages, Rules have been issued for timely payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly credits wages to the respective beneficiary accounts using the core banking system.

(d): Major steps taken by the Government to improve the programme implementation under MGNREGA is given at **Annexure-III.**

Annexure-I referred to in reply to parts (a&b) of LokSabha Unstarred Question No. 1289 dated 03.03.2016

	Deta	ils of Complaints 1	received und	der MGNF	REGA			
No.	State	Misappropriati on of funds	Under payment	Wages not paid	Corruption under NREGA	Irregularities (Not specific)	Total	
1	2	3	4 5		6	7	8	
1	ANDHRA PRADESH	1	0	0	2	5	8	
2	ARUNACHAL PRADESH	0	0	0	0	0	0	
3	ASSAM	23	0	2	12	3	40	
4	BIHAR	17	74	74 16		19	249	
5	CHHATTISGARH	9	23	18	38	6	94	
6	GOA	0					0	
7	GUJARAT	1					15	
8	HARYANA	55	3	14	16	20	112	
9	HIMACHAL PRADESH	20	3	5	3	6	37	
10	JAMMU & KASHMIR	0	0	1	0	0	1	
11	JHARKHAND	45	6	13	36	40	140	
12	KARNATAKA	8	8 0 6 0		0	4	18	
13	KERALA	4	1	3	4	7	19	
14	LAKSHADWEEP	0	0	0	0	0	0	
15	MADHYA PRADESH	220	220 7		109	38	418	
16	MAHARASTRA	2	2 4 1 4		4	3	14	
17	MANIPUR	1	1	2	0	8	12	
18	MEGHALAYA	0	0	0	0	0	0	
19	MIZORAM	0	0	0	0	0	0	
20	NAGALAND	3	0	0	0	0	3	
21	ODISHA	34	1	20	19	22	95	
22	PUNJAB	8	0	1	1	3	13	
23	PUDUCHERRY	0	0	0	0	1	1	
24	RAJASTHAN	6	1	3	1	8	19	
25	TAMIL NADU	7	1	2	4	4	18	
26	TELENGANA	3	2	0	0	0	5	
27	TRIPURA	3	0	0	1	0	4	
28	UTTAR PRADESH	400	26	92	301	362	1181	
29	UTTRAKHAND	3	2	5	7	4	21	
30	WEST BENGAL	3	5	2	6	1	17	
31	SIKKIM	0	0	0 0		1	1	
	Total	875	160	250	689	577	2555	

Annexure-II referred in reply to part (c) of Lok Sabha Unstarred Question No. 1289 dated 03.03.2016

			20.	12-13		2013-14				2014-15				2015-16 till 29/02/2016			
				Total Payment	For Financial					Total Payment For Financial				2013 10 till		Total Payment For Financial	
	Total Delayed Payment		Year 2012-2013		Total Delayed Payment		Year 2013-2014		Total Delaved Payment		Year 2014-2015		Total Delaved Payment		Year 2015-2016		
		Amount		Amount		Amount		Amount		Amount		Amount		Amount		Amount	
		Total	Involved	Total	Involved	Total	Involved	Total	Involved (In	Total	Involved	Total	Involved (In	Total	Involved	Total	Involved (In
No.	State	Transactions	(In lakh)	Transactions	(In lakh)	Transactions	(In lakh)	Transactions	lakh)	Transactions	(In lakh)	Transactions	lakh)	Transactions	(In lakh)	Transactions	lakh)
1	ANDHRA PRADESH	NA	NA	NA	NA	13594306	70599.01	62139945	332379.5	19138267	104954.99	32543226	178859.92	7005892	43700.12	33595999	201911.16
2	ARUNACHAL PRADESH	286505	3911.42	354897	4794.46	220674	2979.58	325030	4404.3	198960	1862.94	285131	2766.77	43692	592.3	68789	886.13
3	ASSAM	430728	5685.93	4660038	42646.12	711824	7587.61	4852342	45194.46	2316859	24384.59	3396935	34675.98	1686991	19721.47	3008223	34201.47
4	BIHAR	8360510	89391.11	12088163	127311.47	6127854	80646.86	8387820	110193.51	2383948	36291.67	2835555	43026.82	3122930	52143.02	3970648	67139.88
5	CHHATTISGARH	5655082	37903.18	22925123	153895.35	12233989	91736.28	24743607	185330.78	7514407	59354.76	10553525	83178.83	7234242	57859.7	8469390	68033.73
6	GOA	5940	46.38	13549	108	11748	101.52	23680	204.53	20809	194.59	36084	335.69	12771	118.11	18171	169.1
7	GUJARAT	1993616	12895.71	5194987	33414.4	2644836	18450.98	4288645	30077.76	1860374	14562.91	3382104	26843.45	1347009	11168.82	2505473	21141.49
8	HARYANA	221023	3596.71	1585324	24709.6	507211	8955.08	1450226	25274.37	618732	12077.18	744607	14561.7	288912	5254.81	462718	8720.35
9	HIMACHAL PRADESH	1075160	16104.32	2388929	33871.76	1308475	20013.73	2655808	38807.46	1422914	23583.32	1766490	29063.95	899438	15763.01	1347767	23436.22
10	JAMMU AND KASHMIR	1559445	26357.2	2847891	47488.79	1982550	34577.25	2540852	43906.24	840556	13793.53	939956	15261.63	609130	9756.21	836610	13396.24
11	JHARKHAND	38566	290.32	9568470	68896.57	369187	3039.27	7137131	59351.31	2321173	22544.39	7267988	70176.84	1626804	16225.46	7133538	70808.79
12	KARNATAKA	6533478	73992.62	8278179	92757.82	6663569	88657.64	9265698	122719.04	4831307	72362.72	5459213	81617.82	3191001	53744.92	4989119	82773.46
13	KERALA	11046722	77961.06	19205177	137081.5	15921612	125293.22	19975608	155677.86	11554984	106470.5	13733407	125997.6	8773627	90075.95	11868913	120206.86
14	MADHYA PRADESH	14754557	104784.93	24494784	176775.22	14231804	107254.76	22413216	170614.38	17516615	145546.03	20836139	174021.24	9963487	81218	16063032	132176.36
15	MAHARASHTRA	9021380	90909.61	14359480	140353.18	6440247	58159.39	9297487	82421.84	8048424	73966.86	10871747	100540.39	6265054	61261.03	9737478	96318.24
16	MANIPUR	322160	5294.43	2939332	40049.73	348431	4122.01	1729299	17229.43	271473	2028.87	2150948	17634.27	229112	2087.04	967811	9066.09
17	MEGHALAYA	667814	6314.3	2025311	17907.55	1862020	21859.03	2530987	28926.47	1638913	23862.3	1752760	25434.2	250215	4308.48	261522	4505.94
18	MIZORAM	1773	34.17	1255225	20718.68	27070	519.37	1396366	19746.24	15731	125.53	940471	7411.06	1147	24.05	727836	11584.2
19	NAGALAND	725499	8689.61	2122370	25596.71	1130888	11756.82	1893427	20272.51	1587808	11189.77	1961328	13871.88	965491	4805.53	1172864	6416.49
20	ODISHA	2465262	17498.57	9511947	67770.31	6038365	49654.1	12078605	99712.45	7243002	68583.84	9009637	85110.59	6013722	63973.41	10247927	109921.84
21	PUNJAB	483566	5043.41	951222	10691.11	1418840	19214.74	1764667	24275.74	919608	12177.97	950126	12652.83	1055414	12822.25	1284030	15663.48
22	RAJASTHAN	10329825	101837.02	21521374	216986.71	15635399	166663.21	18352057	195966.18	10522912	109060.19	17185450	183665.17	9225600	104204.17	18416741	214042.05
23	SIKKIM	54445	809.95	304622	4523.59	108693	1688.41	374899	5943.8	119912	2076.02	214111	3679.45	98100	1825.84	223507	4163.27
24	TAMIL NADU	780678	3400.7	92500387	393467.13	19254759	82670.17	86962246	380401.73	44434194	238523.7	61980029	328692.17	40739254	226588.3	65891212	372249.22
25	TELANGANA					992599	5003.82	1717805	9059.97	14466115	77102.9	22346636	119015.2	8162108	51338.15	22177596	131743.64
26	TRIPURA	205413	1664.72	8256554	64102.64	411591	3495.9	8040313	69518.4	2536469	23558.17	8186752	76515.52	2757732	30931.09	6684263	78148.27
27	UTTAR PRADESH	3161641	24882.26	22278555	170015	7147405	63892.49	27855687	242036.69	15804821	163352.63	19343323	200007.25	13470727	149252.8	17891308	197783.22
28	UTTARAKHAND	2044498	14978.37	3211324	23889.2	1940240	16588	2644849	23426.94	981667	15384.99	1454199	22256.67	869538	14192.13	1393239	22498.07
29	WEST BENGAL	28703661	204287.42	38522556	275772.58	31729138	269079.94	39208315	330950	26194882	255480.74	27336777	266580.05	12831957	150356.65	19394578	227400.42
30	ANDAMAN & NICOBAR	83913	652.68	151550	1181.84	109369	958.65	186407	1598.5	72180	692.3	87989	839.28	2000	19.25	2000	19.25
31	LAKSHADWEEP	2723	36.58	4764	73.52	740	14.7	1229	23.68	571	11.48	1143	24.06	77	1.99	184	4.73
32	PUDUCHERRY	156628	718.48	205236	1103.54	105061	498.79	212043	1039.65	49737	288.92	92661	531.05	111758	595.08	138213	746.83
	Total	111172211	939973.17	333727322	2417954.11	171230494	1435732.33	386446296	2876685.72	207448324	1715451.3	289646447	2344849.33	148854932	1335929.14	270950699	2347276.49

Annexure-III referred to in reply to part (d) of Lok Sabha Unstarred Question No. 1289 dated 03.03.2016

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the
 work, and the same is being measured after completion of the work-thereby
 bringing in more focus on outcomes.
- Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREG.
- Mobile Monitoring Systems have been introduced in 35000 GPs for better implementation of the scheme.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the Social Audits as laid down under the Rules, it has been decided to provide technical assistance of Rs.147 crore under a special Project.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

• The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. States have been asked to universalise the operationalisation of electronic Fund Management System to ensure smooth flow of funds from the State to the wage seekers and to eliminate delays in payment of wages.